IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH

O.A. No. 1/1995.

Date of Order 21.3.1995.

Gordhan Ram

.....Applicant.

Vs.

Union of India and others

....Respondents.

CORAM: HON'BLE MR. GOPAL KRISHNA, JUDICIAL MEMBER. HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER.

For the applicant

- Mr. R.K. Soni, advocate.
- For the respondents
- Mr. Jagdish Vyas, brief holder for Mr. V.D. Vyas, advecate.

ORDER (ORAL)

(Hon'ble Mr. Gopal Krishma, Judicial Member)

Applicant, Gordhan Ram, has filed this
Application under Section 19 of the Administrative
Tribunals Act, 1985, praying that the adhoc period spent
by the applicant as Fireman-I be counted for the purpose
of his seniority and the respondents be directed to
re-fix the pay of the applicant as per rules with effect
from 6.11.1991 when his juniors, namely, Shyam Lal,
Abdul Wahab and Mota Ram were regularly promoted to the
post of Fireman-I. The applicant has also prayed for
consequential benefits as also for a direction to the
respondents to accord similar treatment to him in the
matter of his pay fixation as has been given to S/Shri
Chand Khan, Hanuman Chand and Idan.

- We have heard the learned counsel for the parties.
- 3. The applicant made a representation to the concerned authority vide Annexure A/1, dated nil. The

representation was received in the office of Respondent No. 4 on 21.7.1993 and he further states that this representation is still pending and it has not been disposed of. However, the applicant wants to make a detailed representation to the concerned authority in regard to his grievances and the learned counsel for the respondents has no objection if the same is made and disposed of by the respondents on merits through a speaking order after hearing the applicant.

4. In the circumstances, we dispose of this

O.A. with a direction to the Respondent: No. 3 that if

the applicant makes a representation within a month

of the date of this order, the same shall be disposed of

by him within three months of the receipt thereof

through a detailed order meeting all the points raised

therein after affording an opportunity of hearing

to the applicant. If the applicant is aggrieved by

the decision taken on his representation, he shall be

free to file a fresh O.A.

No order as to costs.

(USHA SEN) ADMINISTRATIVE MEMBER (GOPAL KRÍSHNA) JUDICIAL MEMBER

MS'